

12.22 hrs.

[MR. DEPUTY SPEAKER *in the Chair.*]

MATTERS UNDER RULE 377

- (i) Need for steps to make Gauhati Airport operational during night time also.

SHRI BISHNU PRASAD (Kaliabor): I wish to draw your attention to a matter of public importance which has been agitating the minds of the people of North Eastern Region in general and the people of Assam in particular.

Gauhati is the gateway to North Eastern Region and is also on the map of Indian Airlines, connecting Agartala, Bagdogra, Dimapur, Dibrugarh, Imphal, Jorhat, Lilabari, Tezpur, Barapani, Silchar, Patna, besides Delhi and Calcutta.

At present there are no night landing facilities at Gauhati Airport with the result that all the services operate during day time upto 17.00 hours. Very often it has been our experience that if any flight gets delayed due to some technical snag, it cannot land or take off in the evening and the passengers are stranded causing great inconvenience.

Gauhati being an important town of Assam having its strategic position, it is all the more necessary that it should be made operational during night time which would help strengthen and increase civil and para-military traffic in times of emergency.

I, therefore, earnestly impress upon the Government to take all these factors into consideration and provide necessary facilities to make Gauhati airport operational during night also.

- (ii) Need to supply more imported edible oil to Orissa and to distribute 'dal' through the Public Distribution System there.

SHRI BRAJ MOHAN MOHANTY (Puri): The prices of essential com-

modities are rising high. More particularly, the price of edible oil and 'dal' have gone up so high that it is becoming difficult for people from the poorer strata of society to manage. The edible oil and 'dal' are commodities which form very essential part of poor man's diet in Orissa.

I, therefore, urge upon the Government to supply more imported edible oil to Orissa so that the price of edible oil can be brought down and to take over the distribution of 'dal' through public distribution system so that it can be supplied to the poor people at fair price. This is urgently necessary to relieve the poor man from hardships.

- (iii) Need to lift ban on cotton exports.

PROF. N.G. RANGA (Guntur) Under Rule 377 I wish to make the following statement :

The cotton-growers of Andhra Pradesh producing long staple cotton in particular and producers of cotton all over India in general are very much agitated over the Government ban placed suddenly on cotton exports, thus bringing down cotton prices which stood at Rs. 670 per quintal, by more than Rs. 80 per quintal. While the Managing Director of Cotton Corporation of India was saying that there is very good demand abroad for Indian cotton and neither the Indian textile industry nor the Cotton Corporation complained about the present or anticipated short supply of cotton, it is mystifying why this sudden ban was imposed, thus denying to our cotton growers the benefit of foreign demand, though only 40% of the cotton was available with actual growers now and 60% had been bought up by dealers or some growers-cum-dealers. To deny the advantage of higher prices ruling abroad is to deprive India of additional foreign exchange and higher incentives for growers to produce larger quantities of cotton next year. So I request the Government to reconsider its decision. I also urge the Government to give equal opportuni-

ties for export to all growers and their co-operatives all over India, if and when the ban on exports is removed.

(iv) Need to open recruitment office of armed forces in Pithoragarh District of U.P.

श्री हरीश रावत (अल्मोड़ा) : उत्तर प्रदेश के पिथौरागढ़ जिले में सेना की भर्ती कार्यालय खोले जाने की मांग लम्बे समय से चली आ रही है। भारतीय सेना में इस जनपद के 60 हजार से अधिक कार्यरत सैनिक हैं तथा लगभग इतने ही सेवा निवृत्त सैनिक भी हैं। इस जनपद ने देश को कई विक्टोरिया चक्र, परमवीर चक्र, विशिष्ट सेवा पदक प्राप्त सैनिक दिये हैं। यहां कई परिवार ऐसे हैं जिनकी कई पीढ़ियों से सेना में सेवा करने की पारिवारिक परम्परा रही है। इन परिवारों से सम्बद्ध नौजवान भर्ती कार्यालय दूर होने के कारण भर्ती नहीं हो पाते हैं। इस क्षेत्र के भूतपूर्व सैनिकों में इस कारण भारी असन्तोष व्याप्त है। भूतपूर्व सैनिक परिषद् यहां के नागरिकों द्वारा लगातार भर्ती कार्यालय खोले जाने की मांग की आ रही है। अल्मोड़ा स्थित भर्ती कार्यालय या भर्ती शिविरों से इस मांग की पूर्ति नहीं हो सकती है।

सन् 1981 की जन-गणना के अनुसार इस जनपद की जनसंख्या सन् 1981 में 4 लाख 90 हजार के करीब थी और अब 5 लाख से अधिक जनसंख्या है। नेपाल के नौजवान भी यहां से गोरखा पल्टन में भर्ती होने आते हैं।

अतः रक्षा मंत्रालय को पिथौरागढ़ में शीघ्र भर्ती कार्यालय खोलना चाहिए।

(v) Need to help opium growers of Madhya Pradesh and Rajasthan

श्री सत्य नारायण जटिया :

(उज्जैन) : मध्य प्रदेश और राजस्थान में विगत मास फरवरी के उत्तरार्ध में अर्धशीत लहर से जहां एक ओर फसलों को भारी क्षति हुई है वहीं दूसरी ओर अफीम की काश्त जो मुख्यतः मध्य प्रदेश के मन्दसौर, रतलाम, उज्जैन, शोजापुर जिलों में तथा राजस्थान के चित्तौड़गढ़ और झालावाड़, कोटा और बूंदी जिलों में की जाती है पूरे तौर पर समाप्त हो गयी जिससे करोड़ों रुपये की क्षति हुई है। शीत लहर के कारण किसान आर्थिक विपन्नता के कगार पर वेबस और बेजार असहाय और लाचार हो गया है। केन्द्र सरकार के मादक द्रव्य विभाग के बनाए नियमों के अधीन प्रति हैक्टेयर निर्धारित अफीम उत्पादन अनिवार्य है। अफीम का कच्चा फल "पापी हस्क" जिसे डोढ़ा कहते हैं, में हलका सा चीरा लगाने से दूध सा द्रव्य निकलता है, वह कुछ समय के बाद अफीम के रूप में जम जाता है जिसे एकत्रित कर लिया जाता है। डोढ़े के सूखने के उपरान्त उसमें से पोश्त निकलता है। किसान से अफीम की खरीद केन्द्र सरकार निर्धारित मूल्य पर करती है। अफीम की काश्त के लिए अतिरिक्त साधधानी, एक-एक पौधे की देखरेख पोषण और संभाल की आवश्यकता होती है।

अतएव इस प्राकृतिक विपदा में केन्द्र सरकार से आग्रह है कि नारिकोटिक्स डिपार्टमेंट के नियमों और उपनियमों से व्यापक सर्वेक्षण के आधार पर प्रति हैक्टेयर न्यूनतम अफीम उत्पादन का निर्धारण कर किसान को किसी भी स्थिति में "लाइसेंस" पट्टा निरस्त न करने का आश्वस्त कर राज्यों को निर्देश दे जिससे सभी प्रकार की किसानों से की जाने वाली सरकारी वसूली को